

SHRI B. R. BHAGAT : I have fully replied.

SHRI PILOO MODY : This is a very simple matter ; a simple question was asked. The Minister has a sheaf of papers in his hands and every bit of information is in front of him. Let him say if he has withdrawn the charges in respect of some people.

SHRI B. R. BHAGAT : I am sorry the hon. Member is misquoting me. I said even regarding framing the charges, as it is explained in the statement, it is before the court, and this is the process of the law.

SHRI PILOO MODY : That is a different case. (*Interruption*)

SHRI D. N. PATODIA : Is it not a fact that the accused have been acquitted in six cases ?

SHRI PILOO MODY : The case does not go on after the accused has been acquitted. Even he should know that. Please demand a reply from him. (*Interruption*)

MR. SPEAKER : Please resume your seat.

SHRI D. N. PATODIA : He is absolutely deviating from the question.

MR. SPEAKER : The Minister has given a reply.

SHRI D. N. PATODIA : He has not given the reply.

MR. SPEAKER : How can you ask again ? He has given the reply.

SHRI D. N. PATODIA : He has not given the reply.

SHRI B. R. BHAGAT : I have given a reply.

SHRI D. N. PATODIA : You are protecting him, Sir.

SEVERAL HON. MEMBERS *rose—*
(*Interruption*)

MR. SPEAKER : Kindly behave properly. What is this ? Is this parliamentary behaviour ? Next question.

Import of Stainless Steel Sheets

+

*514. SHRI SAMAR GUHA :

SHRI LAKHAN LAL KAPOOR :

Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) whether it is a fact that the Central Bureau of Investigation has detected an improper imports of stainless steel sheets in place of nickel-chrome ;

(b) if so, the details thereof ;

(c) whether any Indian Bank is involved in this affairs ; and

(d) if so, the action taken by the Reserve Bank against the erring Bank ?

THE MINISTER OF FOREIGN TRADE AND SUPPLY (SHRI B. R. BHAGAT) :

(a) and (b). Yes, Sir. A case where a firm in Ludhiana in complicity with certain parties surreptitiously imported stainless steel sheets instead of nickel chrome from Japan was investigated by the Central Bureau of Investigations. The proprietor has since been convicted and sentenced to pay a fine of Rs.10,000 and undergo one day's simple imprisonment till the rising of the Court and the case against other accomplices is *sub-judice*.

(c) The Bank involved is the Worli Branch of the Canara Bank Ltd., Bombay, and the Manager along with other accused parties is facing trial in the Court of the Addl. Chief Presidency Magistrate, Bombay.

(d) The Reserve Bank of India is awaiting information from the Central Bureau of Investigation after which it will consider further action.

SHRI SAMAR GUHA : The said businessman from Ludhiana or Bombay is guilty on three counts: firstly, he got a licence of Rs. 40,000 for importing nickel chrome and bought stainless steel sheets because at that time stainless steel sheets were selling in black market at 300 per cent higher ; secondly, he got loan from bank twice ; and thirdly, he said in the Bombay court that he had not taken a loan on that account. According to the newspaper report and as you also have said, he has been fined only Rs. 10,000 and awarded one day's simple imprisonment. But it is reported that as a result of cheating by this businessman, Government has been cheated of an amount

of Rs. 1 lakh. I want to know whether Government is taking any step to realise the remaining Rs. 90,000 from that cheater.

SHRI B. R. BHAGAT: This decision was given in a court of law in Bombay. So far as the court decision is there, it is final. Other actions are being taken against the persons concerned, including the question of blacklisting of the firm. As for recovering the balance amount, the Court has given its verdict.

SHRI SAMAR GUHA: He cheated the bank also. On the same licence he had taken the loan twice. Is Government taking steps to instruct the Reserve Bank to see that such dishonest businessmen are not allowed to cheat banks by showing one licence and taking loan twice on it? Will Government take any preventive measures to check such dishonest activities?

SHRI B. R. BHAGAT: It is a normal function of a bank to see that it should not give loan twice or that it should not be cheated. This is an experience which will enable them to prevent such things in future.

श्री लखन लाल कपूर: मैं मंत्री महोदय से यह जानना चाहता हूँ कि सजिकल इंडस्ट्रीज कम्पनीज को स्टेनलेस स्टील का जो कोटा बनाने के लिए दिया जाता है, स्टेनलेस स्टील का कोटा प्राप्त कर वे लोग सजिकल इंडस्ट्रीज न बनाकर, बर्तन बना कर बेचते हैं। क्या इस बात की जांच सरकार करायेगी?

दूसरे मैं यह जानना चाहता हूँ कि जो लाइसेंस दिये गए हैं और जो कम्पनी लुघियाना की पकड़ी गई है क्या उन सारे लाइसेंसज को सरकार ने रद्द कर दिया है?

श्री ब० रा० भगत: जहां तक सजिकल इंडस्ट्रीज का सवाल है, अभी जो पालिसी है वह यह कि एकचुवल यूजर्स को जो जरूरत होती है उनको प्रायर्टी दी जाती है, उनको स्टेनलेस स्टील दिया जाता है, बर्तन के लिए नहीं दिया जाता है। लेकिन जैसा कि अभी कहा गया कि कुछ बेसेज में डाइवर्जन होता है तो उसकी रोकथाम की बोरिश्त की है।

श्री राम चरण: सजिकल इंडस्ट्रीज के लिए कोटा दिया गया लेकिन उन्होंने उसके बर्तन बनाये।

श्री ब० रा० भगत: उन पर एक्शन होगा।

जहां तक लुघियाने की फर्म का सवाल है, जैसा मैंने कहा एडीशनल प्रेसीडेन्सी मैजिस्ट्रेट की कोर्ट में वह है। दूसरे ब्लैकलिस्ट करने की जो बात बनाई उसका मतलब सही है कि प्रागे उनको लाइसेंस नहीं दिया जायेगा।

श्री राम चरण: अध्यक्ष महोदय, मैं मंत्री महोदय से जानना चाहता हूँ कि जिन फर्मों को सजिकल इंडस्ट्रीज बनाने के लिए कोटा दिया गया था...

अध्यक्ष महोदय: मैंने अभी नहीं बुलाया है। आप बैठ जाइये।

SHORT NOTICE QUESTIONS

Alleged decision by USSR not to supply Kerosene oil to India

+

SNQ. 4. **SHRI KANWAR LAL GUPTA:**
SHRI N. K. SOMANI:
SHRI K. M. KAUSHIK:
SHRI D. N. PATODIA:
SHRI R. BARUA:

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state:

(a) whether it is a fact that the USSR has shown her inability to supply India with 2,50,000 tons of Kerosene oil; and

(b) if so, what alternative arrangements Government have made to cope with the situation?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINES AND METALS (DR. TRIGUNA SEN): (a) Initially Russia had made a commitment for supplying all of the 2,70,000 tonnes of kerosene, asked for by India, during 1969. In the first 7 months of this year Russia has already supplied this amount to the full extent.